

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 233/TL/2024

Subject : Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Khavda IV – E2 Power Transmission Limited.

Petitioner : Khavda IV-E2 Power Transmission Limited (KIVPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **26.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rohit Jain, KIVPTL
Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

Representative of the Petitioner submitted that the present Petitions had been filed for grant of transmission licence to establish a “*Transmission System for Evacuation of Power from potential renewable energy zones in Khavda area of Gujarat under Phase IV (7 GW) Part E2*”. He further submitted that the Petitioner has complied with all the requirements for the grant of a transmission licence and that CTUIL has given its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. He further added further that the Petitioner has also filed its compliance affidavit pursuant to the direction of the Commission dated 22.7.2024.

2. The representative of the Respondent, CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence to the Petitioner.

3. After hearing the representative of the Petitioner and CTUIL, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)